

Central Information Commission

Decision No.302/IC(A)/2006
F. No.CIC/MA/A/2006/00447

Dated, the 23rd September, 2006

Name of the Appellant : Sh. Jayesh Shah, 104, Prashant Chambers,
74/78 Bhandari Street, Mumbai – 400 003.

Name of the Public Authority: Commissionerate of Income Tax-15, Room
No.124, 1st floor, Matru Mandir, Tardeo,
Mumbai – 400 007.

DECISION

1. The appellant had sought personal information of a third party, particularly related to the details of income tax.
2. The CPIO denied the information u/s 8(1) (d) & (j) of the Act. The appellate authority upheld the decision of the CPIO.
3. The documents related to I.T. returns and assessment orders are both personal information of third party and also contain commercial confidence nature of data, the disclosure of which is barred u/s 8(1)(d) & (j) of the Act. In view of this, the CPIO has correctly applied exemptions, as above, from disclosure of information.
4. The appeal is accordingly disposed of.

Sd/-

(Prof. M.M. Ansari)
Information Commissioner

Authenticated true copy:

(L.C. Singhi)
Additional Registrar

Cc:

- 1 Sh. Jayesh Shah, 104, Prashant Chambers, 74/78 Bhandari Street, Mumbai – 400 003.
2. Sh. T.C. Pant, Commissioner of IT-15 & CPIO, Commissionerate of Income Tax-15, Room No.124, 1st floor, Matru Mandir, Tardeo, Mumbai – 400 007.